

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 239/TT/2013

Subject : Determination of tariff for inter- state transmission of DVC for the period from 1.4.2006 to 31.3.2009

Petitioner : Damodar Valley Corporation

Respondents : Deptt. of Energy, State of West Bengal & others

Date of Hearing : **8.10.2015**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Shri D.K. Aich, DVC
Shri S. Ganguly, DVC
Ms. Sakia Singha Chaudhuri, Advocate, WBSEDCL

Record of Proceedings

During the hearing, the representative of the petitioner made submissions in the matter and prayed that tariff in respect of the transmission assets which were not considered earlier by the Commission for want of the dates of commissioning, may be allowed in this petition.

2. The learned counsel for the respondent, WBSEDCL submitted that it has not received the copy of the petition filed by the petitioner. He accordingly, requested the Commission to direct the petitioner to serve copy of the same petition.

3. The representative of the petitioner clarified that the copy of the petition has already been served on the respondents and proof of service has been enclosed. The Commission directed the petitioner to handover a copy to the said respondent, within 14.10.2015, which was agreed to by the petitioner.

4. The respondent, WBSEDCL shall file its comments, if any, in the matter on or before 23.10.2015 with copy to the petitioner who shall file its response on or before 29.10.2015. The Commission also directed the petitioner to file the certificate of COD of the assets covered in this petition on or before the said date.

5. Subject to above, order in the petition is reserved.

By Order of the Commission

-Sd/-
(T. Rout)
Chief (Legal)

